

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "F": NEW DELHI**

**BEFORE SHRI S RIFAUR RAHMAN, ACCOUNTANT MEMBER
AND SHRI VIMAL KUMAR, JUDICIAL MEMBER**

ITA No. 1884/Del/2025
Assessment Year: 2015-16

Rahul Maheshwari, D-7/1, First Floor, DLF Phase-I, Sikander, Gurgaon-122 002 PAN: AJKPM8533B	Vs.	Assistant Commissioner of Income Tax, Circle-25, Delhi
(Appellant)		(Respondent)

Assessee by:	Ms. Sakshi Rustogi, Adv.
Department by:	Shri Dayainder Singh, CIT (DR)
Date of Hearing:	29.10.2025
Date of pronouncement:	29.10.2025

ORDER

PER VIMAL KUMAR, JUDICIAL MEMBER:

The present appeal filed by assessee is against order dated 29.01.2025 of Learned Commissioner of Income-Tax (Appeals)-25, New Delhi (hereinafter referred as "the Ld. CIT(A)") under Section 250 of the Income Tax Act, 1961 (hereinafter referred as "the Act") arising out of assessment order dated 23.02.2024 of the Learned Assistant Commissioner of Income Tax, Central Circle-25, (hereinafter referred as "Ld. AO") under Sections 153C of the Act, for assessment year 2015-16.

2. Learned Authorized Representative for the appellant/assessee vide letter dated nil stated that the appellant/assessee wishes to withdraw the appeal.
3. Learned Authorized Representative for the Department of Revenue had no objection.
4. In view of the aforesaid, we permit the appellant/assessee to withdraw the present appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 29th October, 2025.

Sd/-
(S RIFAUR RAHMAN)
ACCOUNTANT MEMBER

Sd/-
(VIMAL KUMAR)
JUDICIAL MEMBER

Dated: 06 /11/2025
Mohan Lal

Copy forwarded to -

1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi